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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.2708 OF 2003

New Delhi, this the 5th day of April, 2004

HON'BLE SHRI Shanker Raju, Member (J)

1. Smt. Murti Devi,
W/o Late Shri Sher Singh
2. Shri Mahinder Singh,
S/o Late Shri Sher SinghApplicants

(By Advocate : Shri S.K. Gupta)

Versus

1. Union of India,
Through Secretary,
Ministry of Defence, South Block, New Delhi.
2. Chief Engineer (Headquarters),
Ministry of Defence, Delhi Zone,
Delhi Cantt.-10.
3. Garrison Engineer (West),
Ministry of Defence, Delhi Cantt.-10.
.....Respondents

(By Advocate : Ms. Avinash Kaur)

ORDER (ORAL)

Heard learned counsel for the parties.

2. As per OM dated 5.5.2003, which is acknowledged by the respondents in their reply provides keeping the name for consideration for compassionate appointment for a period of three years subject to the condition that the prescribed Committee has reviewed and satisfied the penurious condition of the applicant at the end of the first and second year.
3. It transpires that the case of the applicant was considered in 2002 as well as in June, 2003. As per the aforesaid OM the consideration is for three years, subject to the conditions stated above.
4. As OM dated 5.5.2003 has been misconceived and has not been meticulously followed, I dispose of the present Original Application with a direction to the

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respondents to strictly comply with the provisions of DOP&T's OM dated 5.5.2003 by considering the case and keeping the name of the applicant, if other conditions are satisfied for three years in all. No costs.

S. Raju
(Shanker Raju)
MEMBER (J)

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